

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1240 of 2019

IN THE MATTER OF:

Trevor Bull

...Appellant

Vs

Jatin Madan, Interim Resolution Professional & Ors.

...Respondents

Present:

**For Appellant: Mr. Gyanendra Kumar, Ms. Shikha Tandon and
Mr. Prafful Goyal, Advocates.**

For Respondents:

ORDER

09.12.2019: Ms. Shikha Tandon, learned counsel for the Appellant submits that the application filed by the Interim Resolution Professional before the Adjudicating Authority has been withdrawn. Therefore, the present appeal has become infructuous. We accordingly, dispose of the appeal as infructuous.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/gc